

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.250/RC/2018**

Subject : Petition for the regulatory compliance on account of change of name and further necessary changes in documents held in the name of Mittal Processors Pvt. Ltd. to Kreate Energy (I) Pvt. Ltd. under Section 17(3) of the Electricity Act read with Regulation 7(t) of Grant of Trading License Regulations, 2009.

Petitioner : Mittal Processors Private Limited

Date of hearing : 31.1.2019

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S.Jha, Member

Parties present : Shri Adarsh Tripathi, Advocate, MPVL  
Shri Anish Gupta, Advocate, MPVL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Regulatory Compliance application has been filed for seeking approval for the change in name of the inter-State trading licensee from Mittal Processors Private Limited to Kreate Energy (I) Private Limited. Learned counsel further submitted that as per the Commission's ROP dated 30.8.2018, the Petitioner has submitted the required information/documents called for.

2. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to submit on affidavit by 15.2.2019 the audited financial statements along with schedules and notes for the period from 1.4.2018 to any date after the change of the name of the licensee i.e. 21.5.2018.

3. Subject to the above, the Commission reserved order in the Petition.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**